

ITEM NO.1

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 18736-18737/2025

[Arising out of impugned final judgment and order dated 21-04-2025 in CRLP No. 3508/2025 21-04-2025 in CRLP No. 3510/2025 passed by the High Court of Judicature at Madras]

THE ASSISTANT DIRECTOR

Petitioner(s)

VERSUS

JAFFER SADIQ ETC

Respondent(s)

Date : 02-09-2026 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Anil Kaushik, A.S.G.
Mr. Bhakti Vardhan Singh, Adv.
Mr. Anmol Chandan, Adv.
Ms. Nikita Sethi, Adv.
Ms. Astha Singh, Adv.
Mr. Aaditya Shankar Dixit, Adv.
Mr. Arvind Kumar Sharma, AOR
Dr. Arun Kumar Yadav, Adv.
Ms. Deeptika Gahlot, Adv.

For Respondent(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Kalicharan K M, Adv.
Mr. Kalidharun K M, Adv.
Mr. Vishal Sinha, Adv.
Mr. Shourya Dasgupta, Adv.
Mr. Jude Rohit, Adv.
Ms. Shalini Kaul, AOR

Mr. Abudukumar, Sr. Adv.
Mr. Kalidharun K.M, Adv.
Mr. Vairawan A.S, AOR
Mr. Ashok Kumar, Adv.
Mr. Kalicharan K M, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard the learned Additional Solicitor General
appearing for the petitioner and the learned senior counsel

appearing for the respondent(s).

On a *prima facie* view, we have our own reservation to the impugned order passed. However, the order having been passed more than a year back, we are not inclined to interfere with the same.

We hold that the decision shall not be treated as a precedent.

The Special Leave Petitions are, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR